

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP(CAA)No.6/Chd/HP/2017

In the matter of:

Him Teknoforge Limited.	...Petitioner/Transferor Company
And	
Gujarat Automotive Gears Limited.	...Petitioner Transferee Company.

Present: Mr. Anil Kumar Aggarwal, Advocate for the petitioner companies.
Mr. Munish Kumar, Advocate for M/s Allied Asia Gears Ltd., the Objector.

Learned counsel for the Objector filed Power of Attorney which is executed by Mr.Chandan Tourani, Director but the resolution of the company has not been attested. Learned counsel seeks time to file the same. Let the same be filed within two weeks.

The envelope containing copy of the petition and entire paper book sent to the Objector was returned undelivered. Copy of the petition and the accompanying documents sent to the Objector which are returned, have been supplied to the counsel for the Objector. Learned counsel seek time to go through the petition to submit arguments.

List the matter for arguments on 12.10.2017. Objections, if any, with the resolution be filed at least 2 days before the date fixed. It is made clear that no request for further adjournment shall be entertained.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

September 26, 2017
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